

SHRI SHANTI BHUSHAN: I have not been able to understand the trend of the question as to what does the hon. Member expect and how that sort of climate should be created that judges should not enter into questions of political controversial nature. I suppose and I believe that every judge in the country is quite aware and acts up to that belief that judges do not enter into political controversy and I have not seen any evidence. If there is a matter of public interest on which the judge would be in a position to speak on a matter of grave public interest, then certainly there is no harm in his speaking about that matter of public interest. To enter into political controversy, there is a different position, different question. I don't think that the judges in this country are entering into political controversy.

MR. SPEAKER: This debate itself is good enough. Naturally, every judge will read it. This debate will lead towards that end.

12.28 hrs.

DEMANDS FOR EXCESS GRANTS
(GENERAL), 1974-75

MR. SPEAKER: Now Mr. Patel will have to present a statement.

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Sir, I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1974-75.

12.28½ hrs.

PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS (AMENDMENT) BILL

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to move for leave to introduce a Bill further to amend the Presidential and Vice-Presidential Elections Act, 1952.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Presidential and Vice-Presidential Elections Act, 1952."

The motion was adopted.

MR. SPEAKER: Now you can introduce the Bill.

SHRI SHANTI BHUSHAN: I introduce the Bill.

12.30 hrs.

DEMANDS FOR GRANTS (RAILWAYS), 1977-78

MR. SPEAKER: We shall now take up discussion and voting on the Demands for Grants in respect of the Budget (Railways) for 1977-78. Six hours have been allotted. Naturally, all those who have not participated in the general discussion will be given a chance by their respective party whips so that those who have already spoken need not speak again.

Members present in the House who desire to move their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions that they would like to move.

Motion moved:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1978, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 11, 11A and 12 to 22."